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Government of India
Ministry of Finance
Department of Revenue
(Central Board of Excise and Customs)

Notification

No. 65 /2017-Customs (N.T.)

New Delhi, the 30th June, 2017

G.S.R (E). --In exercise of the powers conferred by section 157 read with section 46 of the Customs Act, 1962(52 of 1962), the Board hereby makes the following regulations further to amend the Bill of Entry(Forms) Regulations, 1976, namely:-

- (1) These regulations may be called the Bill of Entry (Forms) (Amendment) Regulations, 2017.
(2)They shall come into force on the date of their publication in the Official Gazette.
- In the Bill of Entry (Forms) Regulations,1976, for Form I, Form II and Form III, the following Forms shall be substituted, namely:-

“FORM-I
(See regulation 3)

Bill of Entry For Home Consumption		Licence No.				
Port Code	S = Sea A= Air L = Land	Prior Entry Stamp	Import Dept. S. No. and Date	Customs House Agent Code	Importer Code(IEC/ GSTIN/PAN etc as applicable)	Importer's Name and Address
Vessel's Name	Rotation No. Date	Line Number	Port of Shipment	Country of Origin and Code	Country of Consignment (if different) and Code	Bill of Lading Date
PACKAGES	QUANTITY	CUSTOMS	ADDITIONAL	IGST		

GOODS							DUTY				DUTY												
No. and Description	Mark and Numbers	Serial No.	Unit Code	Weight/Volume/Number etc.	Description ----- R.I.T.C. -- No (Give details of each class separately)	Customs Tariff heading ----- -- Exemption Notification No. and year	Nature of duty code	Assessable Value under Section 14 Customs Act, 1962 (Rs.)	RATE Basic ----- Auxiliary (Rs.)	AMOUNT Basic ----- Auxiliary (Rs.)	C.E.T. Heading ----- Exemption Notification No. and year	Value under Section 3 Customs Tariff Act, 1975 (Rs.)	Rate	SA D	Total Additional Duty	GST Code	IGST Rate	Exemption Notification for claiming exemption from IGST	IGST amount (Rs.)	GST Compensation Cess Rate	Exemption Notification for claiming exemption from GST Compensation Cess	GST Compensation Cess Amount	TOTAL DUTY
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)	(24)

Gross Weight TOTAL NUMBER OF PACKAGES (IN WORDS)..... TOTAL AMOUNT OF DUTY (IN WORDS)
..... Import Clerk RUPEES..... TOTAL.....
(By pin-point typewriter)

S. No.	Invoice Value (Foreign Currency) (FOB/C&F/C&I/CIF)	Freight	Insurance	Currency Code	Exchange Rate	Loading/Local Agency Commission	Miscellaneous Charges	Total Value (In Rupees)	Landing Charges	Assessable Value (in Rupees)	(Declaration to be signed by the Custom House Agent)
											1. I/We declare that the contents of this Bill of Entry for goods imported against Bill of Lading No..... dated Are in accordance with the Invoice No..... dated and other documents presented herewith. 2. I/We declare that I/We have not received any other document or information showing a different price, value, quantity or description of the said goods and that if at any time hereafter I/we receive

2					any documents from the importer showing a different state of facts, I/we will immediately make the same known to the Principal Commissioner of Customs or Commissioner of Customs, as the case may be.
3					
4					
5					
				Total	
I.T. C Licence or C.C.P. No. and date/Part and S. No./O.G.L. No. Exemption No. and value debited to Licence/C.C.P. (In case of Letter of Authority, Name of Person to whom issued,, No. and Date)		Debit P. D. A/c. No.	Stamp of collection	Free No. and Date	N. B.-Where a declaration in this form is made by the Custom House Agent a declaration in the prescribed form shall be furnished by the importers of the goods covered by this Bill of Entry.
		Licence(s) Registered	Licence(s) Audited20.....	Signature of the Custom House Agent

DECLARATION
(To be signed by an importer)

With Custom* House Agent	1.	I/We declare that the contents of invoice(s) No.(s)..... Dated..... of M/s And of other documents relating to the goods covered by the said invoice(s) and presented herewith are true and correct in every aspect.
OR		
Without Custom* House Agent		I/We declare that the contents of this Bill of Entry for goods imported against Bill of Lading No..... dated Are in accordance with the invoice No. dated and other documents presented herewith. i/We also declare that the contents of the above mentioned invoice(s) and documents are true and correct in every respect.
	2.	I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local payments, whether as commission or otherwise), quantity or description of the said goods and that if at any time hereafter I/we discover any information showing a different state of facts, I/we will immediately make the same known to the Principal Commissioner of Customs or

Commissioner of Customs as the case may be.

3. I/We declare that goods covered by the bill of entry have been imported on outright purchase/consignment account.
- 4(a)*. I/We declare that there are no conditions or restrictions imposed by the seller of any third party on the disposition or use of the imported goods [Please see proviso to Rule 3(2)) of the Customs Valuation Rules, 2007]

OR

- 4(b)* I/We declare that there are conditions or restrictions imposed by the seller of any third party on the disposition or use of the imported goods as per details below [Please see proviso to Rule 3(2)) of the Customs Valuation Rules, 2007]:

- 5(a)* I/We declare that the price paid or payable by us is NOT subject to settlement with the seller at the end of a defined period by means of debit note / credit note (post – import price adjustment)

OR

- 5(b) * I/We declare the that price paid or payable by the importer will be settled with the seller at the end of a defined period by means of debit note / credit note (post – import price adjustment).

[The declaration at serial no. 4a and 4b shall not be required in cases where duty is levied at specific rates or on Tariff Value]

- 6(a)*. I/We declare that there are no other payments actually paid or payable for the imported goods by way of cost and services other than those declared in the invoice^

OR

- 6(b)* I/We declare that there are the following payments actually paid or payable for the imported goods by way of cost and services other than those declared in the invoice^

[^ please refer to Rule 10 (1) (a) & (b) of the Customs Valuation Rules, 2007]

Sl.	Particulars	Amount or expressed as % of the unit price
i	Brokerage and Commissions, except buying commission [Rule 10 (1) (a) (i) of Customs Valuation Rules, 2007]:	
ii	Cost of containers. [Rule 10 (1) (a) (ii)]:	
iii	Packing cost: [Rule 10 (1) (a) (iii)]:	
iv	Cost of goods and services supplied by the buyer [Rule 10 (1) (b)]:	

- 7(a)* I/We declare that there are NO payments actually paid or payable for the imported goods by way of Royalty / Licence Fee / subsequent resale or use of goods /other payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Valuation Rules, 2007]

OR

7(b)* I/We declare that there are payments actually paid or payable for the imported goods by way of Royalty / Licence Fee / subsequent resale or use of goods /other payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Valuation Rules, 2007)]. We further declare:

(i) that our imports have NOT been examined by any Special Valuation Branch so far

or

(ii) that our imports are under examination by the SVB at _____ Customs House

(iii) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has NOT CHANGED since previously examined by the Special Valuation Branch of the Customs House at _____.

or

(iv) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from _____

8(a)* I/We am/are NOT related to the seller of the goods covered under invoice no. _____ dated _____, in terms of Rule 2(2) of the Customs Valuation Rules, 2007

OR

8(b)* I/We am/are related to the seller of the goods covered under invoice no. _____ dated _____, and our nature of relationship is _____ in terms of Rule 2(2) of the Customs Valuation Rules, 2007. We further declare as follows:

(i) that our imports have not been examined by any Special Valuation Branch so far

or

(ii) that our imports are under examination by the SVB at _____ Customs House

(iii) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has not changed since previously examined by the Special Valuation Branch of the Customs House at _____.

or

(iv) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from _____

9(a)* Is preferential duty, based on origin of goods being availed? _____
(Please answer with a YES or NO)

9(b)* If yes, please provide the following details:

- i. Treaty / Free Trade Agreement _____
- ii. The Origin Criteria claimed is as per Non-Tariff Notification No. ____/____ (Cus) NT dated _____
- iii. We are claiming Rule of Origin no. _____ [as per Customs Tariff Determination of Origin of Goods Rules under respective FTA]
- iv. Serial no. of condition _____ (eg. Notification 104/2010 dated 1.10.10)
- v. Pl state Products Specific Rule (PSR) _____ (if applicable)
- vi. Certificate of Origin No. _____ dated _____ in respect of Invoice No. _____ dated _____ issued by _____ (name of the Issuing Authority) is surrendered herewith.

Signature of Importer

Name of the Importer.....

Designation.....

Stamp.....

***Strike out whichever is inapplicable**

(FOR CUSTOM HOUSE USE)

Documents presented with bill of entry	Date of receipt in:
Check here additional documents required	
1. Invoice.....	Appraising group Central Exchange Unit
2. Packing List.....	Trade return I.A.D.
3. Bank Draft.....	C.R.A.D M.C.D. Key Register
4. Insurance Memo/Policy.....	M.C.D Manifest Posting
5. Bill of Lading.....	(On duplicate Copy only)
6. Import Licence/Custom Clearance Permit.....	Passed out of Customs Charge
7. Certificate of Origin.....	
8.	Proper Officer
9.	
10.	(Actual designation to be indicated)

FORM-III
(See regulation 3)

Bill of Entry For Ex-Bond Clearance

Licence No.

Port Code	S = Sea A = Air L = Land	Bond S. No. & Date	Import Dept. S. No. and Date	Customs House Agent Code	Importer Code(IEC/GSTIN/PAN etc as applicable)	Importer's Name and Address
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Vessel's Name	Rotation No. Date	Line Number	Port of Shipment	Country of Origin and Code	Country of Consignment (if different) and Code	Bill of Lading Date
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PACKAGES					QUANTITY GOODS		CUSTOMS DUTY				ADDITIONAL DUTY				IGST				
----------	--	--	--	--	----------------	--	--------------	--	--	--	-----------------	--	--	--	------	--	--	--	--

No. and Description	Marks and Numbers	Serial No.	Unit Code	Weight /Volume/Number etc.	Description ----- R.I.T.C. No (Give details of each class separately)	Customs Tariff heading ----- -- Exemption Notification No. and year	Nature of duty code	Assessable Value under Section 14 Customs Act, 1962 Rs.	RATE E Basic ----- -- Auxiliary Rs.	AMOUNT Basic ---- Auxiliary Rs.	C.E.T. Heading ---- Exemption Notification No. and year	Value under Section 3 Customs Tariff Act, 1975 Rs.	Rate	SAD	Total Additional Duty	GST Code	IGST Rate	Exemption Notification for claiming Exemption from IGST	IGST Amount	GST Compensation Cess Rate	Exemption Notification for claiming Exemption from GST Compensation Cess	GST Compensation Amount	TOTAL DUTY Rs.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)	(24)

Gross Weight TOTAL NUMBER OF PACKAGES (IN WORDS)..... TOTAL AMOUNT OF DUTY (IN WORDS)
 Import Clerk RUPEES..... TOTAL.....
 (By pin-point typewriter)

S. No.	Invoice Value (Foreign Currency) (FOB/C&F/C&I/CIF)	Freight	Insurance	Currency Code	Exchange Rate	Loading/Local Agency Commission	Miscellaneous Charges	Total Value (In Rupees)	Landing Charges	Assessable Value (in Rupees)	Name and address of the warehouse including warehouse code where the goods are kept in deposit
1											
2											
3											
4											
5											
										Total	
	Date of deposit in warehouse	Entered in Warehouse registre.... Vide Page No..... Item No.....		Debit P. D. A/c. No.			Stamp of collection		Declaration to be signed by the importer/Custom House Agent 1. I/We declare that the particulars given in this Bill of Entry are true.		
	Warehouse Officer										
	Date of Presentation to Warehouse Officer						Date of Removal of goods from the Warehouse.		2. I/We apply for permission to clear the goods from the Customs Bonded Warehouse subject t the provisions of the Customs Act, 1962.		

DECLARATION

(To be signed by an importer)

With Custom* House Agent	1.	I/We declare that the contents of invoice(s) No.(s)..... Dated..... of M/s And of other documents relating to the goods covered by the said invoice(s) and presented herewith are true and correct in every aspect. OR
Without Custom* House Agent		I/We declare that the contents of this Bill of Entry for goods imported against Bill of Lading No..... dated Are in accordance with the invoice No. dated and other documents presented herewith. i/We also declare that the contents of the above mentioned invoice(s) and documents are true and correct in every respect.
	2.	I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local payments, whether as commission or otherwise), quantity or description of the said goods and that if at any time hereafter I/we discover any information showing a different state of facts, I/we will immediately make the same known to the Principal Commissioner of Customs or Commissioner of Customs as the case may be.
	3.	I/We declare that goods covered by the bill of entry have been imported on outright purchase/consignment account.
	4(a)*.	I/We declare that there are no conditions or restrictions imposed by the seller of any third party on the disposition or use of the imported goods [Please see proviso to Rule 3(2)) of the Customs Valuation Rules, 2007] OR
	4(b)*	I/We declare that there are conditions or restrictions imposed by the seller of any third party on the disposition or use of the imported goods as per details below [Please see proviso to Rule 3(2)) of the Customs Valuation Rules, 2007]: _____ _____
	5(a)*	I/We declare that the price paid or payable by us is NOT subject to settlement with the seller at the end of a defined period by means of debit note / credit note (post – import price adjustment) OR
	5(b) *	I/We declare the that price paid or payable by the importer will be settled with the seller at the end of a defined period by means of debit note / credit note (post – import price adjustment).
[The declaration at serial no. 4a and 4b shall not be required in cases where duty is levied at specific rates or on Tariff Value]		

6(a)*. I/We declare that there are no other payments actually paid or payable for the imported goods by way of cost and services other than those declared in the invoice^

OR

6(b)* I/We declare that there are the following payments actually paid or payable for the imported goods by way of cost and services other than those declared in the invoice^

[^ please refer to Rule 10 (1) (a) & (b) of the Customs Valuation Rules, 2007]

Sl.	Particulars	Amount or expressed as % of the unit price
i	Brokerage and Commissions, except buying commission [Rule 10 (1) (a) (i) of Customs Valuation Rules, 2007]:	
ii	Cost of containers. [Rule 10 (1) (a) (ii)]:	
iii	Packing cost: [Rule 10 (1) (a) (iii)]:	
iv	Cost of goods and services supplied by the buyer [Rule 10 (1) (b)]:	

7(a)* I/We declare that there are NO payments actually paid or payable for the imported goods by way of Royalty / Licence Fee / subsequent resale or use of goods /other payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Valuation Rules, 2007]

OR

7(b)* I/We declare that there are payments actually paid or payable for the imported goods by way of Royalty / Licence Fee / subsequent resale or use of goods /other payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Valuation Rules, 2007].

We further declare:

(i) that our imports have NOT been examined by any Special Valuation Branch so far

or

(ii) that our imports are under examination by the SVB at _____ Customs House

(iii) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has NOT CHANGED since previously examined by the Special Valuation Branch of the Customs House at _____.

or

(iv) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from _____

8(a)* I/We am/are NOT related to the seller of the goods covered under invoice no. _____ dated _____, in terms of Rule 2(2) of the Customs Valuation Rules, 2007

OR

8(b)* I/We am/are related to the seller of the goods covered under invoice no. _____ dated _____, and our nature of relationship is _____ in terms of Rule 2(2) of the Customs Valuation Rules, 2007. We further declare as follows:

(i) that our imports have not been examined by any Special Valuation Branch so far

or

(ii) that our imports are under examination by the SVB at _____ Customs House

(iii) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has not changed since previously examined by the Special Valuation Branch of the Customs House at _____.

or

(iv) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from _____

9(a)* Is preferential duty, based on origin of goods being availed? _____
(Please answer with a YES or NO)

9(b)* If yes, please provide the following details:

vii. Treaty / Free Trade Agreement _____

viii. The Origin Criteria claimed is as per Non-Tariff Notification No. _____/____ (Cus) NT dated _____

ix. We are claiming Rule of Origin no. _____ [as per Customs Tariff Determination of Origin of Goods Rules under respective FTA]

x. Serial no. of condition _____ (eg. Notification 104/2010 dated 1.10.10)

xi. Pl state Products Specific Rule (PSR) _____ (if applicable)

xii. Certificate of Origin No. _____ dated _____ in respect of Invoice No. _____ dated _____ issued by _____ (

(name of the Issuing Authority) is surrendered herewith.

	Signature of Importer
	Name of the Importer.....
	Designation.....
	Stamp.....

***Strike out whichever is inapplicable**

(FOR CUSTOM HOUSE USE)

Documents presented with bill of entry	Date of receipt in:
Check here additional documents required	
1. Invoice.....	Bond Department
2. Packing List.....	Appraising group
3. Insurance Memo/Policy.....	Warehouse Officer Central Exchange Unit
4. Certificate of Origin	Revenue Posting
5.	Station
	Date.....20..
	Signature of Importer
	Custom House Agent
6.	C.R.A.D (On duplicate Copy only)
7.	M.C.D. Key Register Passed out of Customs Charge
.....	M.C.D. Manifest Posting
.....	Proper Officer
.....	(Actual designation to be indicated)

FORM-II
(See regulation 3)

Bill of Entry For Warehousing

Licence No.

Port Code Name	S = Sea A = Air L = Land	Bond S. No. & Date	Import Dept. S. No. and Date	Customs House	Importer	[Importer's and Address whether Govt. Private]
or				Agent Code	Code(IEC/ GSTIN/PAN etc as applicable)	

Vessel's Name	Rotation No. Date	Line Number	Port of Shipment	Country of Origin and Code	Country of Consignment (if different) and Code	Bill of Lading and Date
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PACKAGES					QUANTITY GOODS		CUSTOMS DUTY				ADDITIONAL DUTY						IGST				
----------	--	--	--	--	----------------	--	--------------	--	--	--	-----------------	--	--	--	--	--	------	--	--	--	--

No. and Description	Marks and Numbers	Serial No.	Unit Code	Weight /Volume/Number etc.	Goods Description	Customs Tariff heading	Nature of duty code	Assessable Value under Section 14 Customs Act, 1962 (Rs.)	RATE	AMO	C.E.T. Heading	MRP per unit, if any	Amount of abatement, if any	Value for the purpose of Section 3 Customs Tariff Act, 1975		Rate	SAD	Total Additional Duty	GST Code	IGST Rate	Exemption Notification for claiming exemption from IGST	IGST amount	GST Compensation Cess	Exemption Notification for claiming exemption from GST Compensation Cess	GST Compensation amount	Total Duty
									Basic	UNT Basic				Col. 9 + Col. 11 Where the provisions of sub-section 4A of Central Excise Act, 1944, does not apply	Where the provisions of sub-section (2) of Section 4A of the Central Excise Act, 1944 apply											
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(12 A)	(12B)	(13)	(13A)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)	(24)

Gross Weight TOTAL NUMER OF PACKAGES (IN WORDS)..... TOTAL AMOUNT OF DUTY (IN WORDS)
 Import Clerk RUPEES..... TOTAL.....
 (By pin-point typewriter)

S. No.	Invoice Value (Foreign Currency) (FOB/C&F/C&I/CIF)	Freight	Insurance	Currency Code	Exchange Rate	Loading/Local Agency Commission	Miscellaneous Charges	Total Value (In Rupees)	Landing Charges	Assessable Value (in Rupees)	(Declaration to be signed by the Custom House Agent) 1. I/We apply for leave to deposit the goods covered by this Bill of Entry in the warehouse being public/private warehouse appointed/Licensed under the Customs Act, 1962.
1											2. I/We declare that the contents of this Bill of Entry for goods imported against Bill of Lading No. Dated are in accordance with the Invoice No..... dated and other documents presented herewith. 3. I/We have not received any other document or information showing a different price, value, quantity or description of the said goods and that if at any time hereafter I/we receive any documents from the importer showing a different state of facts, I/we will immediately
2											
3											
4											
5											
										Total	

T. C Licence or C.C.P. No. and date/Part and S. No./O.G.L. No. Exemption No. and value debited to Licence/C.C.P. (In case of Letter of Authority, Name of Person to whom issued,, No. and Date	To be warehoused within..... days from the beginning of the operation of actual removal form docks	Bond registered under No. of ... Supdt. Bond----- Bond Clerk	make the same known to the Principal Commissioner of Customs or Commissioner of Customs, as the case may be. N. B.-Where a declaration in this form is made by the Custom House Agent a declaration in the prescribed form shall be furnished by the importers of the goods covered by this Bill of Entry.
Licence(s) Registered	Licence(s) Audited	Date of Deposit of Goods in the warehouse	
Assistant Commissioner of Customs, Bond Department		Preventive Officer20..... Signature of the Custom House Agent

DECLARATION
(To be signed by an Importer)

With Custom* House Agent	1.	I/We declare that the contents of invoice(s) No.(s)..... Dated..... of M/s And of other documents relating to the goods covered by the said invoice(s) and presented herewith are true and correct in every aspect. OR
Without Custom* House Agent		I/We declare that the contents of this Bill of Entry for goods imported against Bill of Lading No..... dated Are in accordance with the invoice No. dated and other documents presented herewith. i/We also declare that the contents of the above mentioned invoice(s) and documents are true and correct in every respect.
	2.	I/We declare that I/we have not received and do not know of any other documents or information showing a different price, value (including local payments, whether as commission or otherwise), quantity or description of the said goods and that if at any time hereafter I/we discover any information showing a different state of facts, I/we will immediately make the same known to the Principal Commissioner of Customs or Commissioner of Customs as the case may be.
	3.	I/We declare that goods covered by the bill of entry have been imported on outright purchase/consignment account.
	4(a)*.	I/We declare that there are no conditions or restrictions imposed by the seller of any third party on the disposition or use of the imported goods [Please see proviso to Rule 3(2)) of the Customs Valuation Rules, 2007] OR
	4(b)*	I/We declare that there are conditions or restrictions imposed by the seller of any third party on the disposition or use of the imported goods as per

details below [Please see proviso to Rule 3(2)) of the Customs Valuation Rules, 2007]:

5(a)* I/We declare that the price paid or payable by us is NOT subject to settlement with the seller at the end of a defined period by means of debit note / credit note (post – import price adjustment)
OR

5(b) * I/We declare the that price paid or payable by the importer will be settled with the seller at the end of a defined period by means of debit note / credit note (post – import price adjustment).

[The declaration at serial no. 4a and 4b shall not be required in cases where duty is levied at specific rates or on Tariff Value]

6(a)*. I/We declare that there are no other payments actually paid or payable for the imported goods by way of cost and services other than those declared in the invoice^
OR

6(b)* I/We declare that there are the following payments actually paid or payable for the imported goods by way of cost and services other than those declared in the invoice^

[^ please refer to Rule 10 (1) (a) & (b) of the Customs Valuation Rules, 2007]

Sl.	Particulars	Amount or expressed as % of the unit price
i	Brokerage and Commissions, except buying commission [Rule 10 (1) (a) (i) of Customs Valuation Rules, 2007]:	
ii	Cost of containers. [Rule 10 (1) (a) (ii)]:	
iii	Packing cost: [Rule 10 (1) (a) (iii)]:	
iv	Cost of goods and services supplied by the buyer [Rule 10 (1) (b)]:	

7(a)* I/We declare that there are NO payments actually paid or payable for the imported goods by way of Royalty / Licence Fee / subsequent resale or use of goods /other payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Valuation Rules, 2007)]
OR

7(b)* I/We declare that there are payments actually paid or payable for the imported goods by way of Royalty / Licence Fee / subsequent resale or use of goods /other payment as a condition of sale [(Please see Rule 10 (1) (c), (d) & (e) of Customs Valuation Rules, 2007)]. We further declare:

(i) that our imports have NOT been examined by any Special Valuation Branch so far

or

(ii) that our imports are under examination by the SVB at _____ Customs House

(iii) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has NOT CHANGED since previously examined by the Special Valuation Branch of the Customs House at _____.

or

(iv) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from _____

8(a)* I/We am/are NOT related to the seller of the goods covered under invoice no. _____ dated _____, in terms of Rule 2(2) of the Customs Valuation Rules, 2007

OR

8(b)* I/We am/are related to the seller of the goods covered under invoice no. _____ dated _____, and our nature of relationship is _____ in terms of Rule 2(2) of the Customs Valuation Rules, 2007. We further declare as follows:

(i) that our imports have not been examined by any Special Valuation Branch so far

or

(ii) that our imports are under examination by the SVB at _____ Customs House

(iii) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement or pattern of invoicing has not changed since previously examined by the Special Valuation Branch of the Customs House at _____.

or

(iv) that our imports have been examined by Special Valuation Branch of _____ Customs House. (Our SVB File No. _____ refers). We further declare that the terms & conditions of the agreement with the seller / pattern of invoicing has changed with effect from _____

9(a)* Is preferential duty, based on origin of goods being availed? _____
(Please answer with a YES or NO)

9(b)* If yes, please provide the following details:

xiii. Treaty / Free Trade Agreement _____

xiv. The Origin Criteria claimed is as per Non-Tariff Notification No. ____/____ (Cus) NT dated _____

xv. We are claiming Rule of Origin no. _____ [as per Customs Tariff Determination of Origin of Goods Rules under respective FTA]

xvi. Serial no. of condition _____ (eg. Notification 104/2010 dated 1.10.10)

xvii. Pl state Products Specific Rule (PSR) _____ (if applicable)

xviii. Certificate of Origin No. _____ dated _____ in respect of Invoice No. _____ dated _____ issued by _____ (name of the Issuing Authority) is surrendered herewith.

Signature of Importer

Name of the Importer.....

Designation.....

Stamp.....

***Strike out whichever is inapplicable**

(FOR CUSTOM HOUSE USE)

Documents presented with bill of entry		Date of receipt in:
Check here additional documents required		
1.	Invoice.....	Appraising group Central Exchange Unit
2.	Packing List.....	Trade return I.A.D.
3.	Bank Draft.....	C.R.A.D M.C.D. Key Register
4.	Insurance Memo/Policy.....	M.C.D Manifest Posting
5.	Bill of Lading.....	
(On duplicate Copy only)		
6.	Import Licence/Custom Clearance Permit.....	Permitted removal to Bonded Warehouse

.....	under Customs control	Seal Details (OTL Details)
7. Certificate of Origin.....		
.....		
8.	Proper Officer	
.....		
9.		
.....		
10.	(Actual designation to be indicated)	
.....		

”

[F.No.450/108/2017-Cus IV]

(Zubair Riaz)
Director(Customs)

Note.- The principal regulations were published vide notification number 396-Customs (N.T.) dated 1st August, 1976, superseded by notification number 03/88-Customs (N.T.) dated 14.01.1988 published in the Gazette of India vide G.S.R. 30 (E) dated 14th January,1988 and then restored by notification number 77/89 dated 27.12.1988 published in the Gazette of India vide number G.S.R. 1067(E) dated 27th December, 1989 and were last amended vide notification number 27/2017 – Customs(N.T.) published in the Gazette of India vide number G.S.R. 324(E) dated 31st March,2017.

